

2/11/99-22 (65/95)

Applicant by Shri Saxena,
Respondents by Shri R.K.Shetty.

Both counsels submit that the applicant died some time in February, 99. Applicant's counsel says that he has to take instructions from legal heirs to file an application to bring the legal heirs on record.

Hence, adjourned to

B.N. BARADUR
(B.N. BARADUR)
MEMBER(A)
abp

R.G. VAIDYANATHA
(R.G. VAIDYANATHA)
VICE CHAIRMAN

14-12-99

None for the applicant
Respondents by Shri R.K.Shetty.

List for F.H on 4-1-2000.

S. Jain
(S. Jain)
M(J)

D. Bawali
(D. Bawali)
M(A)

A. No.65/95.
Dated: 4.1.2000.

(S)

The case was called out for final hearing. Ms.Nilima Gohad on behalf of Mr.S.P.Saxena says that inspite of repeated letters to the family members of the applicant, nobody has come for filing an application for impleading them as legal heirs.

It is seen that the original applicant died some time in February, 1999 which is about 11 months back. No legal heir has filed application. Hence, the application abates. The application is therefore disposed of as having become abated.

D.S.Bawej
(D.S.BAWEJA)
M(A)

R.G.Vaidyanatha
(R.G.VAIDYANATHA)
V/C.

B.

Order/Judgement despatched
to Applicant & respondent(s)
on 18/1/2000

Rey/91